

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-876(ND)/2020

IN THE MATTER OF:

Dhankalash Distributors Pvt. Ltd
v.
Piyush IT Solutions Pvt. Ltd.

.... Petitioner

.... Respondent

Order U/s. 7 of IBC, 2016 (CIRP)

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Ashish Kumar Sharma, Adv Samdarshi Sanjay in IA-2952/22, Ms. Rashi Jain, Mr. Mihir Garg in IA-3451/22 & IA-4791/22, Dr Atul Singh in IA-3848/22, Mr. Aditya Dewan, adv; Mr. Sahil Chandra, Adv; Mr. Parth Tiwari, Adv
For the SRA : Sr Adv Sunil Fernandes, Adv Prithu Garg, Adv Parth Bhatia, Adv Shivam Singh, Adv Diksha Daddu
For the ACRE : Mr. Udit Mendiratta, Mr. Shivkrit Rai, Ms. Niharika Sharma, Mr. Prithvi Sinha
For the RP : Sr Adv Arvind Nayar, Adv Manmeet Singh, Ms. Anshika Chadha, Mr. Akshay, Mr. Shubham, Mr. Maulik Khurana
For the Noida : Adv Abdhesh Chaudhary, Adv Geetanjali Setia, Adv Vinayak Mishra
For the Homebuyers : Adv Utkarsh Joshi in IA-593/22
For IT Deptt. : Ms. Basayar Khan, Adv. on behalf of Mr. Aseem Chawla, Sr. Standing Counsel, Income tax Department

ORDER

IA-362/2022, CA-24/2022, Ivn. P38/2022, IA-591/2022, IA-593/2022, IA-1523/2022, IA2636/2022, IA-2640/2022, IA-2642/2022, IA-2645/2022, IA-2693/2022, IA-2952/2022, IA-3746/2022, IA-3848/2022, IA-3867/2022, IA-3451/2022, IA-4791/2022, IA-1371/2023, IA-4318/2023, IA-4812/2023, IA-5310/2023, IA-5711/2023

There is a request for adjournment on behalf of the SRA on the ground that the main arguing counsel Mr. Prithu Garg is not available today. At request

and by consent, list the matter on **01.05.2024** as **first item for physical hearing.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

09.04.2024
Lalit